

[Shri Sunil Maitra]

Disputes Act to all public sector undertakings, even to some departmental undertakings, it beats the imagination of anyone as to why only the General Insurance Corporation with a complement of 22,000 workmen should be made the solitary exception.

I would earnestly request the Central Government to review the position and rescind this apparently unreasonable and illogical decision. The Industrial Disputes Act, 1947 should be applicable to the General Insurance Corporation, as it is applicable to scores of other public sector undertakings.

(viii) NEED TO REPAIR GANGA CANAL IN RAJASTHAN.

श्री बीरबल : (गंगानगर) : उपाध्यक्ष महोदय गंगा कैनल नहर का राजस्थान के गंगानगर जिले में आए हुए लगभग 50 वर्ष से ज्यादा हो चुके हैं। इस समय यह नहर जिसका निस्सरण 2700 क्यूमेक्स है पूरी क्षमता का पानी नहीं ले रही है। नहर की लाइनिंग जगह जगह से टूटी पड़ी है और नहर में पानी इसी कारण से कम चल रहा है। पानी की कमी के कारण फसलों की बवाई में बहुत ज्यादा कठिनाई हो रही है और पैदावार में भी कोई संतोषजनक वृद्धि नहीं हुई है और पहले की अपेक्षा पैदावार में कमी हुई है। यह नहर पंजाब से होकर आती है और इस प्रकार इसकी मरम्मत का कार्य पंजाब सरकार द्वारा ही किया जाना है। परन्तु खद है कि पंजाब सरकार द्वारा इस नहर की क्षतिग्रस्त लाइनिंग की मरम्मत के कार्य में कोई रुचि नहीं ली गई। इसलिए मरम्मत के कार्य को पूरा कराने हेतु पंजाब सरकार को योजना बद्ध तरीके से कार्य पूर्ण करने के लिए बाध्य किया जाए ताकि गंगा कैनल के किसानों को पानी की कमी दूर हो सके व पैदावार में वृद्धि हो सके, क्योंकि यह कार्य कई वर्ष से लटका हुआ है।

(ix) WORKING OF DDCA.

SHRI KAMAL NATH (Chhindwara): Sir, according to reports in *The Indian Express* of 26th June, 1980, 9th July, 1980, *Fortnight* of April 16—30, 1980 and New Delhi—July 21—August 3, 1980 a number of administrative and financial irregularities to the tune of lakhs of rupees were committed by the Delhi District Cricket Association, a State level organisation in Delhi. Instead of representing cricket players and clubs, this body is registered under the Companies Act and is run as a "private limited company" by a few families having vested interest. The Delhi District Cricket Association does not enrol cricket players, even Test Players, as members. The elections are manipulated by blank proxies and are never announced. The same persons are continuing as President and Sports Secretary for the last 25 years. In view of this, the Delhi District Cricket Club deserves to be de-recognised and the club premises and the cricket ground taken back from them to be given to a representatives body of cricketers and cricket Association.\*\*\*

MR. DEPUTY-SPEAKER: Any portion of the statement which has not been given to the Speaker, and which has not been approved, will not go on record.

(x) RESEARCH AND TRAINING FACILITIES IN UNIVERSITIES.

SHRI HARIKESH BAHADUR (Gorakhpur): It is a matter of great concern for the entire nation that the level of research and training facilities in universities is very poor. The National Committee on Science and Technology has expressed dismay over that. The Committee has also warned that "if this state of affairs was allowed to continue, the most important inputs for the development of Science and Technology, namely, well-trained, motivated-manpower would no longer

\*\*\*Not recorded.

be available." The Committee in its annual report has suggested the Government to give more financial assistance to universities so that a cadre of able scientists and technologists may be built up to take the country towards self-reliance. But this assistance should be given to some selected institutions capable of making effective use of that. It is unfortunate that the national policy on education had not given much importance to science education.

This kind of remark was also given by the National Committee on Science and Technology. Organisations like Bhabha Atomic Research Centre are already finding it difficult to get required number of talented youngmen who may contribute significantly in the research work. It is only because of deterioration in research and training standard of our universities due to lack of facilities. There are more than 30 advanced centres of research set up in various universities over the past 15 years and several crores of rupees have been given to them by the University Grants Commission for the research work, but it is sad that their contribution in this regard was insignificant. Several institutions have become centres of favouritism and fraudulent research. There is rivalry among top men. Many precious instruments are remaining unused.

Therefore, the whole thing should be properly and carefully looked into by the Ministry of Education so that our institutions may be able to contribute effectively in the field of scientific and technological research activities required for national development.

(xi) SITUATION IN KASHMIR.

DR. KARAN SINGH (Udhampur): Under Rule 377 I wish to bring the following important matter to the notice of the House:—

Ever since the speech of the Jammu and Kashmir Chief Minister at Sri-

nagar on 13th July and his subsequent statements, there have been serious political developments in the State. On the 26th July there were clashes in Srinagar between some members of the Armed Forces and Civilians. As the matter is under enquiry, I do not intend to comment upon it except to express my deep sympathy for those killed and injured in the clashes, and also to re-affirm the magnificent role that the Indian Army has played in Kashmir for over thirty years that cannot be allowed to be tarnished.

Soon thereafter, certain secessionist and anti-national organisations seem to have come out into the open and are threatening an "Iran-type revolution" for the "liberation of Kashmir", which is creating tension, particularly among the minorities in the State.

All this adds up to a potentially explosive situation. I, therefore, take this opportunity to urge that all necessary steps must be taken by the Government of India to see that secessionist elements are not allowed to raise their heads in the sensitive border State. Jammu and Kashmir has a proud tradition of communal harmony going back many centuries, and I would renew my appeal that every one concerned must act with restraint and patriotism, placing the national interest above personal and party considerations.

(xii) REPORTED FAST BY THE LEADERS OF AKHIL BHARTIYA MITHILA SANGH FOR INCLUSION OF MITHILA IN THE 8TH SCHEDULE OF THE CONSTITUTION

SHRI BHOGENDRA JHA (Madhubani): Mr. Deputy-Speaker, Sir, with your permission, I would like to raise the following matter of urgent public importance:—

Several representatives and public figures from Maithili speaking region are undergoing fasts in front of the Parliament House at Boat Club to press for their demand of inclusion of Maithili in the Eighth Schedule of the Constitution, for enforcing the